

Before the Green Tribunal, Eastern Zone Bench at Kolkata

MEMORANDUM OF APPLICATION

**[Under Section 18 (1) read with sections 14 & 15 and under
Section 18 (2) of the National Green Tribunal Act, 2010]**

Original Application No. /2023/EZ

Ankur Sharma (In-Person)

..... Applicant

-Versus-

The State of West Bengal & Ors.

..... Respondents

Compilation – I

Sl. No.	Particulars	Page No.
1.	Synopsis	7-10
2.	List of Dates	10-12
3.	Original Application	12-31
4.	Verification	32

Ankur Sharma

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(Applicant-in-person)

Contact No. 9433883322

E-mail: adv.ankursharma9@gmail.com

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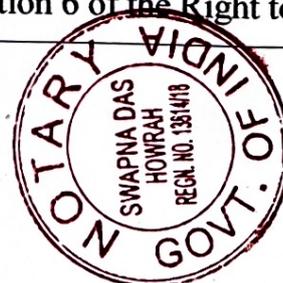
-Versus-

The State of West Bengal & Ors.

.....Respondents

Compilation – II

Sl	Particulars	Annexures and page no.
1.	Photograph of Barjola/Sarenga Canal as captured on 10.05.2023 along with a screenshot of Google Earth.	'P-1' (33 - 34)
2.	Copy of complaint vide email dated 05.12.2020 sent to the authorities.	'P-2' (35 - 36)
3.	Copy of email received from Central Pollution Control Board	'P-3' (37-38)
4.	Copy of email dated 21.12.2020 sent to the authorities.	'P-4' (39)
5.	Copy of email received from Central Pollution Control Board	'P-5' (40)
6.	Copy of Application under section 6 of the Right to	'P-6'



05 JUL 2023

	Information Act, 2005	(41-44)
7.	Copy of reply by the State Public Information Officer, West Bengal Pollution Control Board.	'P-7' (45-61)
8.	Some photographs of the Barjola/Sarenga Canal captured on 26.04.2023	'P-8' (62-63)
9.	Copy of email dated 28.04.2023 sent to the authorities.	'P-9' (64-65)

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05 JUL 2023

Before the Green Tribunal, Eastern Zone Bench at Kolkata

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**[Under Section 18(1) read with sections 14 & 15 and under
Section 18 (2) of the National Green Tribunal Act, 2010]**

Original Application No. /2023/EZ

IN THE MATTER OF :

Ankur Sharma son of Shri
Ambooj Sharma, resident of
13/3, Dr. P. K. Banerjee Road,
P.O., P.S. & District – Howrah,
West Bengal, PIN – 711101.

.....Applicant

-VERSUS –

1. The State of West Bengal
represented by the Chief
Secretary, Government of
West Bengal having office at
NABANNA (13th Floor), 325,
Sarat Chatterjee Road,
Shibpur, Howrah - 711102.
Email : cs-westbengal@nic.in

2. National Mission for Clean
Ganga through its Director
General having office at 1st
Floor, Major Dhyan Chand
National Stadium, New Delhi –
110002.



05 JUL 2023

05 JUL 2023

Email : dg@nmcg.nic.in

3. The Central Pollution Control Board represented by its Member Secretary having office at PARIVESH BHAWAN, East Arjun Nagar, Delhi - 110032.

Email : mccb.cpcb@nic.in.

4. Department of Irrigation and Waterways, Government of West Bengal through its Principal Secretary having office at Jalasampad Bhaban, 1st floor, Bidhannagar, Saltlake, Kolkata West Bengal - 700091

Email: iwd.prsecy@gmail.com

5. The Principal Secretary, Department of Environment, Government of West Bengal having office at PRANISAMPAD BHAWAN, Block (5th Floor), LB-II, Salt Lake, Sector-III, Bidhannagar, Kolkata – 700 106.

Email : acsenvwb@gmail.com



05 JUL 2023

6. State Water Investigation Directorate, West Bengal through its Director having office at Nirman Bhaban, Salt Lake, Kolkata-700091.

Email: directorswid@gmail.com

7. West Bengal Pollution Control Board represented by its Member Secretary having office at Paribesh Bhavan, 10A, Block - L.A, Sector - III, Salt Lake, Kolkata - 700106.

Email :

ms.wbpcb-wb@bangla.gov.in

8. The District Magistrate, Howrah having office at 6, Rishi Bankim Chandra Road, Howrah – 711101. Email : dmhowrahwb@gmail.com

9. The Block Development Officer, Sankrail Block, Howrah District having office at Andul Road, near Argori, Andul, Howrah, West Bengal – 711302. Email:

bdosankrail365@gmail.com

10. Dakshin Sankrail Gram Panchayat through its

Secretary having office at
Paschimpara, Sankrail,
Howrah, West Bengal -711313

11. Sarenga Gram Panchayat
through its Secretary having
office at Manikpur, Sarenga,
Sankrail, Howrah, West
Bengal - 711309.

12. Dhulagori Gram Panchayat
through its Secretary having
office at Dhulagori, Howrah,
West Bengal – 711302.

13. Central Ground Water
Board through its Regional
Director, Eastern Zone having
office at Bhujalika, CP Block-
6, Sector-V, Bidhannagar,
Kolkata – 700091. Email :
rder-cgwb@nic.in

TheRespondents

TO

THE HON'BLE CHAIRMAN AND HIS COMPANION
MEMBERS OF THE NATIONAL GREEN TRIBUNAL.

HUMBLE APPLICATION SUBMITTED BY THE
APPLICANT ABOVE NAMED

Synopsis

The Applicant is an Advocate by profession and has been working, amongst others, for the protection of environment and water bodies in the state of West Bengal.

The instant Application has been filed by the Applicant against pollution of the river Hooghly being caused and spread by Barjola/Sarenga Canal draining toxic effluent/s in to the river Hooghly at Sarenga, Howrah. Barjola Canal carries effluents from hundreds of factories/industrial units located at Jalan Industrial Complex (Jangalpur, Post Office – Begri under Domjur Police Station, PIN - 711302), Sankrail Industrial Park (Village & Post Office Dhulagari under Sankrail Police Station, PIN 711302), Poly Park (Village & Post Office Dhulagari under Sankrail Police Station, PIN 711302), amongst others resulted from sheer and conspicuous apathy being shown by the Department of Irrigation and Waterways, Government of West Bengal i.e. the Respondent no. 4 herein who are the owner of the canal. The factories include dyeing and bleaching factories, galvanizing factories, foundry units, chemical manufacturing units etc. Many of such factories are also indulged in illegal extraction of groundwater. Untreated effluents from these factories drain directly into the river Hooghly via Barjola/Sarenga Canal causing massive pollution of the river itself against spirit of National Mission for Clean Ganga.

Barjola/Sarenga Canal also spills overflowing effluents in to nearby ponds/water bodies and farming land particularly in Ghoraghat Abada areas, thereby destructing ecology of such ponds/water bodies and fertility of soil. Groundwater is also getting contaminated with toxic chemicals. About a decade ago the said canal happened to be used for irrigation and fishing purposes. However, now no living creature or fish can survive in



05 JUL 2023

the water due to high toxicity. Staunch smell of toxic chemical is released therefrom spreads throughout the adjoining locality.

It is submitted that the present application has been made seeking appropriate directions for (i) identification of effluent generating factories/industrial units by West Bengal Pollution Control Board, the Department of Irrigation and Waterways, Government of West Bengal and order to install Effluent Treatment Plants by each of those industries (ii) installation of a Common Effluent Treatment Plant near Sarenga Railway Bridge, (iii) Dredging of Barjola/Sarenga Canal in coordination with Department of Irrigation and Waterways, Government of West Bengal (iv) Plantation on the banks of Barjola/Sarenga canal (v) Stopping unauthorised and unabated extraction of ground water by any of those industrial units.

The Barjola Canal owned by Department of Irrigation and Waterways, Government of West Bengal is about 11 km long stretched from / having one end at Jalan Industrial Complex near Gemtech Projects LLP & Kiswok Industries Private Limited and passes through Sankrail Industrial Park and Poly Park. It then crosses Sarenga Rail Bridge near Abada Station, and flows toward Sarenga and finally discharges the effluent/s in to the river Hooghly at Sarenga Bridge.

This menace of dumping industrial effluents into the river Hooghly itself is also visible on Google Maps. One could clearly find that a dark coloured liquid is being straightaway discharged into the river without being treated. The said canal owned by Department of Irrigation and Waterways, Government of West Bengal carries effluents discharged by hundreds of industrial



05 JUL 2023

units located at Jalan Industrial Complex, Sankrail Industrial Park and Poly Park, amongst others. Sewage from hundreds of households located within Dakshin Sankrail Gram Panchayat, Dhulagori Gram Panchayat, Sarenga Gram Panchayat are also discharged into the said canal.

Gross violation of the environmental norms is observed. On one hand, the Central and the State Governments are spending thousands of crores of rupees in cleaning the rivers of the country and on the other hand errant industries with conspicuous apathy of state authorities are flamboyantly discharging toxic effluents into the rivers openly in utter disregard of governments' wishes, policies and endeavour. Sheer inaction of the Respondent Authorities has resulted in this menace to continue for years. Effluents are openly being discharged into the river Hooghly while the civic authorities are sitting tight with their eyes shut. In spite of complaints to the authorities no effective step was taken by the Respondent Authorities, and finding no other alternatives the Applicant was compelled to approach this Hon'ble Tribunal for justice.

List of Dates

05/12/2020	Complaint vide email lodged with :
29/12/2020	(i) The Hon'ble Minister of State for Environment, Forest and Climate Change, Government of India ;
24/04/2021	(ii) The Member Secretary, Central Pollution Control Board ;
	(iii) The Director General, National Mission for



05 JUL 2023

<p>16/09/2021</p> <p>28/04/2023</p>	<p>Clean Ganga ;</p> <p>(iv) The Principal Secretary, Department of Environment, Government of West Bengal</p> <p>(v) The Chairman, West Bengal Pollution Control Board ;</p> <p>(vi) The Member Secretary, West Bengal Pollution Control Board ;</p>
<p>10/12/2020</p>	<p>The Applicant received copy of an email from Central Pollution Control Board.</p>
<p>21/12/2020</p> <p>19/05/2023</p>	<p>Complaint vide email lodged with :</p> <p>(i) The Hon'ble Minister of State for Environment, Forest and Climate Change, Government of India ;</p> <p>(ii) The Member Secretary, Central Pollution Control Board ;</p> <p>(iii) The Director General, National Mission for Clean Ganga ;</p> <p>(iv) The Principal Secretary, Department of Environment, Government of West Bengal</p> <p>(v) The Chairman, West Bengal Pollution Control Board ;</p> <p>(vi) The Member Secretary, West Bengal Pollution Control Board.</p>
<p>29/12/2020</p>	<p>The Applicant received copy of an email from Central Pollution Control Board.</p>
<p>24/04/2021</p>	<p>An Application was filed by the Applicant under section 6 of the Right to Information Act, 2005 with the State Public Information Officer, West</p>



05 JUL 2023

	Bengal Pollution Control Board.
16/09/2021	The State Public Information Officer, West Bengal Pollution Control Board sent a reply to the Applicant.
28/04/2023	Complaint vide email lodged with : (i) The Hon'ble Minister of State for Environment, Forest and Climate Change, Government of India ; (ii) The Member Secretary, Central Pollution Control Board ; (iii) The Director General, National Mission for Clean Ganga ; (iv) The Principal Secretary, Department of Environment, Government of West Bengal (v) The Chairman, West Bengal Pollution Control Board ; (vi) The Member Secretary, West Bengal Pollution Control Board.
10/05/2023	The Applicant while passing along the concrete bridge at Ghoraghat located near Abada Railway Station noticed that the menace of dumping toxic effluents in to said canal is still going on.



FACTS IN BRIEF

MOST RESPECTFULLY SHEWETH :

1. That the Applicant is an Advocate. The Applicant is working, amongst others, for the protection of the environment and water bodies and protection of the right to a clean environment for every

05 JUL 2023

citizen guaranteed under Article 21 of the Constitution of India, 1950 and in discharge of his duty under Article 51A he has raised his voice in past against many other illegalities throughout State of West Bengal, particularly against air pollution, filling of water bodies, pollution by fish markets, and conversion of the cities into concrete jungles. The Applicant is filing the instant application under Section 14 and 15 read with section 18 of the National Green Tribunal Act, 2010.

2. That the Applicant is filing this Application against gross pollution and environmental damages caused due to draining of toxic effluents into the river Hooghly at Sarenga through Barjola Canal also known as Sarenga Canal owned by Department of Irrigation and Waterways, Government of West Bengal by hundreds of industrial units located at Jalan Industrial Complex (Jangalpur, Post Office – Begri under Domjur Police Station, PIN - 711302), Sankrail Industrial Park (Village & Post Office Dhulagari under Sankrail Police Station, PIN 711302), Poly Park (Village & Post Office Dhulagari under Sankrail Police Station, PIN 711302), amongst others.

A photograph of the said canal as captured on 10.05.2023 and a screenshot of Google Earth showing dumping of effluents into the river Hooghly are annexed herewith and collectively marked by the letter and figure 'P-1'.

3. That it appears that no attempts have been taken by the government authorities to stop the menace of dumping toxic effluents by errant industrial units into the river Hooghly. The State owned canal shows how environmental norms have become a hoax to be flouted easily. Gross pollution is being carried on by



05 JUL 2023

hundreds of industrial units indulged in draining toxic effluents into the river Hooghly through Barjola Canal. Curiously and alarmingly, the State/civic authorities have turned blind eyes towards such unabated and uncontrolled pollution for their own possible reasons.

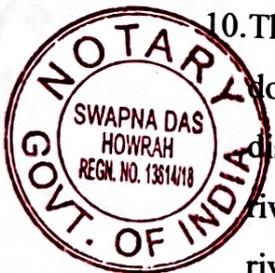
4. The industrial units not only indulge in draining of untreated toxic effluents into the river Hooghly but are also indulging in illegal extraction of ground water causing gross depletion in ground water levels.
5. The industrial units include dyeing and bleaching factories, galvanizing factories, foundry units, chemical manufacturing units, etc. Untreated effluents from these factories drain directly into the river Hooghly causing massive pollution. The said canal also spills over flowing effluents in to nearby ponds/water bodies and farming lands particularly in Abada Ghoraghat area thereby destructing ecology of such ponds/water bodies and fertility of soil. Ground water is also getting contaminated with toxic chemicals.
6. That Howrah was an industrial district during the British Era and was known as Sheffield of India. Due to urbanization, however, factories located in Howrah Municipal area started migrating to Howrah rural areas. In furtherance of this migration process Jalan Industrial Complex, Poly Park, Sankrail Industrial Park were set up to accommodate new as well as migrating industries. That several hundreds of industrial units have been set up in and around Jalan Industrial Complex, Poly Park, Sankrail Industrial Park. Since the areas are located out of city limits, the industrial units are isolated from strict supervision and monitoring due to



05 JUL 2023

which such industrial units flamboyantly indulge in illegal extraction of water, emission of toxic smoke and draining of effluents in to said Barjola irrigation canal specially with apathy of Department of Irrigation and Waterways, Government of West Bengal.

8. That effluents from different types of factories such as dyeing and bleaching factories, galvanizing factories, foundry units, chemical manufacturing units, etc are drained in to said Barjola canal. This canal is approximately 11km long stretched from / having one end at Jalan Industrial Complex near Gemtech Projects LLP & Kiswok Industries Private Limited Alampur, and flows through Sarenga Railway Bridge and Ghoraghat Bridge towards Sarenga and ultimately drains all effluents into the river Hooghly at Sarenga. Most polluted area of the said canal is underneath Ghoraghat concrete bridge near Abada Railway Station from where the canal over flows effluents along with irrigation water during January-March each year.
9. That not just irrigation water is discharged in to the agricultural land but toxic effluents are also discharged in to the agricultural lands mixed with irrigation water, thereby polluting agricultural lands and adjacent ponds/water bodies too.
10. That apart from drainage of toxic effluents in to the said canal domestic sewage from hundreds of households is also getting discharged into the said canal which ultimately drains in to the river Hooghly at Sarenga causing massive damage to the holy river.
11. That several years ago the said Barjola/Sarenga canal was used for irrigating agricultural land. Now it has become a nightmare for the



05 JUL 2023

villagers and farmers of Abada and Ghoraghat areas. Life of lakhs of villagers are adversely affected due to pollution caused by industrial units dumping toxic effluents into said Barjola/Sarenga canal.

12. That the Applicant had an occasion to pass along Abada Concrete Bridge on 01.12.2020 and noticed that a canal was filled with toxic effluent and draining those effluents in to the river Hooghly at Sarenga. The canal is known as Barjola canal or Sarenga canal. The Applicant after tracing out origin and end point of the said canal lodged a complaint with the authorities through an e-mail dated 05.12.2020, inter alia, reporting to them about such pollution of the canal due to draining of toxic effluents by numerous industrial units located at Jalan Industrial Complex, Sankrail Industrial Park, Poly Park, amongst others.

A true copy of the e-mail is annexed herewith and marked by the letter and figure 'P-2'.

13. That the Applicant received copy of e-mail forwarded from the Central Pollution Control Board to the West Bengal Pollution Control Board dated 10.12.2020 advising/directing the West Bengal Pollution Control Board to cause an investigation and initiate appropriate action on the Applicant's complaint under intimation to the Central Pollution Control Board.

A true copy of the e-mail is annexed herewith and marked by the letter and figure 'P-3'.

14. That the Applicant filed another complaint with the statutory authorities vide email dated 21.12.2020, inter alia, requesting to look into the matter and take urgent steps.



05 JUL 2023

A true copy of the e-mail is annexed herewith and marked by the letter and figure 'P-4'.

15. That the Applicant received copy of e-mail forwarded from the Central Pollution Control Board to the West Bengal Pollution Control Board dated 29.12.2020 advising/directing the West Bengal Pollution Control Board to cause an investigation and initiate appropriate action on the Applicant's complaint under intimation to the Central Pollution Control Board.

A true copy of the e-mail is annexed herewith and marked by the letter and figure 'P-5'.

16. That the Applicant vide letter dated 24.04.2021 made an application with the State Public Information Officer, West Bengal Pollution Control Board under section 6 of the Right to Information Act, 2005, inter alia, seeking to be provided action taken report on the Applicant's complaint vide email dated 05.12.2020 against massive discharge of industrial effluents into river Hooghly at Sarenga, Sankrail.

A true copy of the said application is annexed herewith and marked by the letter and figure 'P-6'.

17. That the State Public Information Officer, West Bengal Pollution Control Board vide letter dated 16.09.2021 was, inter alia, pleased to inform your Applicant that steps have been taken against seven industrial units, may be selectively for their own reason/s, without causing on site inspection that could have identify all those erring industrial units spread over the vast area as stated herein above. The Hon'ble Tribunal may kindly like to hold that identifying all



05 JUL 2023

the erring industrial units required to be dealt strictly is the duty of the West Bengal Pollution Control Board, and not the Applicant.

A true copy of the said letter is annexed herewith and marked by the letter and figure 'P-7'.

18. That the Applicant after elapse of nearly 2 years had another occasion to pass along Ghoraghat Concrete Bridge on 26.04.2023 and noticed that the situation of the said canal has deteriorated further. The canal/khal was completely covered with toxic effluents, chemicals and industrial sludge.

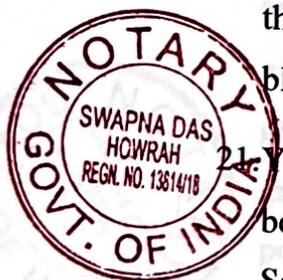
Some photographs are annexed herewith and marked by the letter and figure 'P-8'.

19. That the Applicant lodged another complaint with the authorities vide email dated 28.04.2023, inter alia, requesting them to take necessary steps besides issuing common directions to all industrial units to install Effluent Treatment Plants (ETPs).

A true copy of the e-mail is annexed herewith and marked by the letter and figure 'P-9'.

20. Your Applicant states that industrialisation is essential for the country to develop but concerned industries must function with a sense of responsibility towards the environment and the community as a whole. An industry provides huge contribution to the nation's development but that does not grant them liberty to blatantly pollute the environment.

21. Your Applicant states that unabated extraction of ground water is being carried on by factories located at Jalan industrial Complex, Sankrail Industrial Park, Poly Park, amongst others. The ground water table of the district has already depleted to a great extent.



05 JUL 2023

- Unabated extraction is further worsening the situation and causing ground water to turn alkaline.
22. Your Applicant states that it may be considered difficult for the West Bengal Pollution Control Board to single-handedly identify polluting industrial located at Jalan industrial Complex, Sankrail Industrial Park, Poly Park, amongst others, since there are hundreds of factories located at above industrial areas. Joint teams comprising of officials from the Department of Irrigation and Waterways, Government of West Bengal, West Bengal Pollution Control Board, Central Pollution Control and District Administration, specially the authority who are responsible for controlling checks and balance in regard to ground water, ought to be constituted to inspect the areas and identify erring industrial units en-masse in the areas and produce records before the Hon'ble Tribunal.
23. That the Applicant states that a plain look at the said canal will reveal that majority of the factories located at Jalan industrial Complex, Sankrail Industrial Park, Poly Park, amongst others, either do not have any Effluent Treatment Plant at all or have defunct Effluent Treatment Plants.
24. That not just the river Hooghly is being polluted by toxic effluents of the said canal but such effluents also over flows in to farm lands and ponds near Abada, Sankrail Ghoraghat areas. It is also gathered that the effluents reaches aquifers and contaminates ground water. It is further gathered from local villagers that such ground water contamination is present 700 feet below the earth posing grave health risk to the villagers of the area and each of their future generations.



05 JUL 2023

25. That at first all effluents generating industrial units ought to install Effluent Treatment Plants (ETPs), then a Common Effluent Treatment Plant ought to be installed near Abada Railway Bridge to ensure no leakage of effluent in case any ETP fails to functions. Proper treatment of effluents will ensure that no adverse impact is put on the environment nor the economy is affected thus ensuring implementation of sustainable development.
26. That due to huge quantity of toxic effluents the entire area in and around the said canal stinks badly.
27. That a plain look at the canal particularly at Ghoraghat Concrete Bridge, Abada will reveal how badly the environment is being polluted.
28. That due to the rampant inaction of the Department of Irrigation and Waterways, Government of West Bengal, Department of Environment, Government of West Bengal and other statutory authorities the environmental yard sticks in the state of West Bengal have become a hoax to violate compared to other states of the country.
29. That the ecology of the river Hooghly and agricultural land/ponds in Abada Ghoraghat area are devastated due to mismanagement and negligence by the state authorities resulting in gross pollution by said canal which is not only damaging the ecology of the area but also pushing poor villagers to health risks owing to ground water contamination.
- Your Applicant states that on 10.05.2023 while passing along the concrete bridge at Ghoraghat located near Abada Railway Station experienced very staunch smell of effluents present in the said



05 JUL 2023

canal. The menace of dumping toxic effluents in to said canal was still going on in spite of lodging complaint with the state and local authorities. It laid an impression about apathy of the authorities in protecting the environment.

A photograph of the said canal as captured on 10.05.2023 has been annexed herewith and marked as annexure 'P-1' as mentioned in paragraph no. 2 hereinabove.

31. The Statutory Authorities who are entrusted with the duty to prevent damage to the environment must monitor and take actions where they find any breach of law. In stead, they are sitting tight in spite of receiving repeated complaints. The civic body nor any other authority bothered to stop the menace of daylight dumping of toxic effluents into the river Hooghly. Your Applicant wonders that there is hardly any seriousness of the government in ensuring pollution free rivers and canals in the state.

32. That it is quite unclear what prevents the Department of Environment, Government of West Bengal from implementing environmental norms and taking actions against wilful and desperate violators of such norms. If the Department of Environment, Government of West Bengal will continue to show a lackadaisical approach towards acting on complaints by common citizens, then the environment will continue to be plundered throughout the state.

33. That the Department of Environment, Government of West Bengal and the West Bengal Pollution Control Board ought to have been more active in stopping such gross violation of the environmental norms and laws.



05 JUL 2023

34. That it can be hardly disputed that environmental pollution is a huge threat to man's physical surroundings, his health and those of other living species. The issue of pollution of rivers and water bodies ought to be dealt with utmost strictness by the authorities of the state. However, in the present case the state authorities particularly the Department of Irrigation and Waterways, Government of West Bengal allowed rampaging of the river Hooghly by not taking steps to identify the polluters and bar them from polluting the river Hooghly. River Hooghly is being devastated by "actions" of polluting industrial units and "inaction" of the respondent authorities.
35. That environmental problems are often considered to be phenomena of highly developed and industrialized countries. However, developing countries suffer environmental problems due to population growth, unabated and unplanned urbanization, callous approach of industries towards the environment and lack of environmental belongingness of the concerned state authorities.
36. The Hon'ble Supreme Court of India has extended the dimension of Article 21 of the Constitution of India by declaring the right to a decent and clean environment as a Fundamental Right. The framers of the Constitution even prescribed duty upon the citizens to make every effort to keep the environment clean and to protect its forests, rivers, water-bodies, and to have compassion for the living creatures. That is the object of our holy constitution in relation to protection of environment with particular reference to rivers and water bodies.
37. Appropriate directions of varied dimensions and of serious consequences in accordance with the law are required to be passed



05 JUL 2023

40 by this Hon'ble Tribunal to protect the holy river Hooghly and Barjola/Sarenga canal and such other or further orders to penalize the polluters, and restore canal to its original status in terms of water quality, purity and its bio-diversity. The Hon'ble Tribunal may kindly like also to issue strict directions upon the Department of Irrigation and Waterways, Government of West Bengal i.e. Respondent no. 4 herein and the Department of Environment, Government of West Bengal, i.e. the Respondent no. 5 herein who have failed to protect the environment of the state.

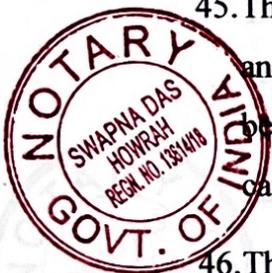
38. It can hardly be disputed that a major part of the State of West Bengal is eco-sensitive and geologically fragile. Indiscriminate, unabated dumping of toxic effluents by industrial units into river and water bodies will be opposed to the geographical and ecological characteristics of the State. Such acts would be completely opposed to the expected norms of 'Sustainable Development' which finds a statutory expression in the provisions of Section 20 of the National Green Tribunal Act, 2010. Every industrial activity has to be carried on keeping in mind the limitation and responsibilities expressed by nature itself. Rivers throughout our country are being polluted and affecting marine ecosystem dangerously. Therefore, there should be a priority to conserve and protect river and other water bodies, and reinforce their ecosystem.

39. It is submitted that conducts of the Respondent Authorities are contrary to every environmental legislation and principles of environmental protection. In spite of getting knowledge about damages being done to the river Hooghly, the authorities chose to sit tight over the issue for their own reasons.



05 JUL 2023

40. It is submitted that due to the rapid growth of industries in Dhulagori area of Howrah water bodies and river/streams are getting highly deteriorated in every aspect. Draining of toxic effluents in to the river Hooghly is causing huge damage to the environment and environmental degradation.
41. It is submitted that the respondents are oblivious to the fact that rampant draining of toxic effluents in to river Hooghly is a grave concern which needs no elaboration.
42. It is submitted that due to aforesaid activities the river Hooghly is turning toxic and will render to be unfit to support any life form only to sabotage the Clean Ganga Mission of the Government of India.
43. It is submitted that the Respondent Authorities have turned a blind eye to the pollution and damages caused to the river Hooghly for their own reasons, may be, only to sabotage the Clean Ganga Mission of the Government of India similarly, in league.
44. It is submitted that despite complaints, no stern actions were taken by the Respondent Authorities and effluents are still being drained into the river Hooghly through Barjola/Sarenga canal. The Respondent Authorities have miserably failed in performance of their duties.
45. The Respondents are in violation of several environmental laws and norms in so far as the manner in which toxic effluents are still being drained into the river Hooghly through Barjola/Sarenga canal is concerned.
46. That having felt it necessary to protect the river Hooghly, environment, ecology of Dhulagori, Abada, Ghoraghat, Sarenga



05 JUL 2023

and its adjoining areas which are getting devastated as a result of inaction and negligence of the Respondent authorities your Applicant begs to move the present application on the following amongst other grounds :

Barjola/Sarenga canal for **GROUND**s falls outside city limits.

- A. For that the Respondent authorities have miserably failed to perform their duties as per the statute by way of allowing drainage of toxic effluents into the river Hooghly by hundreds of industrial units through Barjola/Sarenga canal owned by the Department of Irrigation and Waterways, Government of West Bengal.
- B. For that the Applicant has enough evidence to prove the devastation of the river Hooghly and Barjola/Sarenga canal caused by the Department of Irrigation and Waterways, Government of West Bengal and hundreds of industrial units located at Jalan Industrial Complex, Sankrail Industrial Park and Poly Park, amongst others.
- C. For that the Applicant has drawn the attention of the concerned government authorities on several occasions vide emails to awaken their conscience which are enclosed for kind consideration of this Hon'ble Tribunal.
- D. For that government authorities ought to have taken stern legal actions against the perpetrators behind the unholy illegal act of polluting the holy river Hooghly, specially, when it aims at sabotaging Clean Ganga Mission of the government itself.



05 JUL 2023

E. For that government authorities ought to have taken stern legal actions against the perpetrators engaged in illegal extraction of groundwater.

F. For that government authorities have neglected Barjola/Sarenga canal for years since it falls outside city limits.

G. For that the Respondent Authorities have a duty under the law to protect river Hooghly and safeguard it from pollutants, and maintain the river free from any contamination.

H. For that the inactions of the Respondent Authorities to perform their duties has resulted in the present predicament and violation of several environmental laws.

I. For that the Respondent Authorities ought to have considered that draining of toxic effluents in to river Hooghly is against environmental laws and Clean Ganga Mission.

J. For that the Respondent Authorities ought to have prevented the wrong doers from draining toxic effluents into river Hooghly who candidly thwarted their authority itself.

K. For that the Respondent Authorities ought to have taken stern lawful steps against the perpetrators to prevent the ecology of the river Hooghly and Barjola/Sarenga canal from devastation and steps to restore the river Hooghly and Barjola/Sarenga canal.

L. For that the Respondent Authorities ought to have been more vigilant in monitoring drainage of effluents and sewage from various canals into the river Hooghly, and not sitting tight even after receiving information of violations.



05 JUL 2023

M. For that the respondents ought to have maintained the ecology of the river Hooghly and Barjola/Sarenga canal in their original nature, form and character to ensure healthy quality of water.

N. For that the failure of the respondents is violative of several environmental laws. It is also against the concept of sustainable development.

O. For that the approach of the respondent authorities not to move an inch without any stricture from this Hon'ble Tribunal must be countermand.

P. For that section 18 (1) read with section 14 & 15 of the National Green Tribunal Act, 2010, the Hon'ble Court has ample jurisdiction to adjudicate this matter.

Q. For that under section 18(2) of the National Green Tribunal Act, 2010, your Applicant is competent to file this application before the Hon'ble Tribunal.

LIMITATION:

The Applicant declares that as per the National Green Tribunal Act 2010 this application is well within the prescribed time since there is continuous cause of action.

INTERIM RELIEF :

Pending disposal of the Application, the Applicant prays that this Hon'ble Tribunal be pleased to :

A. Constitute a committee comprising of officials from West Bengal Pollution Control Board, Central Pollution Control



05 JUL 2023

Board, State Water Investigation Directorate, Government of West Bengal, the Department of Irrigation and Waterways, Government of West Bengal and District Administration to immediately cause inspection of factories located at Jalan Industrial Complex, Sankrail Industrial Park and Poly Park, amongst others and identify factories who are indulging (i) draining of effluents into the river Hooghly through Barjola/Sarenga Canal and (ii) illegal extraction of ground water and submit report before this Hon'ble Tribunal ;

B. Direct the Respondents to immediately issue directions upon such industries to install Effluent Treatment Plant (ETP) to ensure any water/liquid drained from such factories is pure and non-toxic ;

C. Direct the Respondent authorities and/or Committee so constituted to submit an Action Plan for stopping the pollution of river Hooghly through Barjola/Sarenga Canal due to draining of toxic effluents by industrial units and restoration of the said canal

D. Direct the Respondent authorities to issue directions upon all effluent generating factories located at Jalan Industrial Complex, Sankrail Industrial Park and Poly Park, amongst others to ensure installation of Effluent Treatment Plants having continuous online monitoring system connected with the web server of West Bengal Pollution Control Board / Central Pollution Control Board to ensure that the statutory authorities as well as common public are aware about the quality of effluents discharged in to Barjola/Sarenga canal ;

E. Direct the Respondents not to permit dumping of any waste or effluent into Barjola/Sarenga canal ;



05 JUL 2023

F. And pass any such further order or orders as this Hon'ble Tribunal may deem fit proper and necessary up on considering the facts and circumstances of the case.

PRAYER

For the reasons stated above, it is humbly prayed that this Hon'ble Tribunal may be pleased to :

- A. Admit the Application and issue notice upon the Respondents ;
- B. Direct the Respondent authorities to immediately cause inspection of factories located at Jalan Industrial Complex, Sankrail Industrial Park and Poly Park, amongst others who are indulged in draining of effluents into the river Hooghly through Barjola/Sarenga Canal and submit report before this Hon'ble Tribunal ;
- C. Direct the Respondent authorities to issue directions upon all effluent generating factories located at Jalan Industrial Complex, Sankrail Industrial Park and Poly Park, amongst others to ensure installation of Effluent Treatment Plants having continuous online monitoring system connected with the web server of West Bengal Pollution Control Board / Central Pollution Control Board to ensure that the statutory authorities as well as common public are aware about the quality of effluents discharged in to Barjola/Sarenga canal ;
- D. Direct the Respondent Authorities to inspect Ground water extraction permission of all factories located at Jalan Industrial Complex, Sankrail Industrial Park and Poly Park, amongst others



05 JUL 2023

and take stern legal steps against factories indulging in illegal extraction of groundwater ;

E. Direct the Respondent Authorities to issue directions upon all factories extracting ground water to install water meters with continuous online monitoring systems to ensure that the statutory authorities as well as common public is aware about the quantity of ground water extracted ;

F. Direct the Respondent Authorities to ensure that no effluent is discharged into Barjola/Sarenga canal ;

G. Direct the Respondent Authorities to install and Common Effluent Treatment Plant (CETP) near Sarenga Railway Bridge, Ghoraghat ;

H. Direct the Respondent Authorities to cause thorough cleaning and dredging of Barjola/Sarenga Canal ;

I. Direct the Respondent Authorities to plant saplings on both sides of Sarenga/Barjola Canal and/or develop bio-diversity parks for common public use on banks of the said canal ;

J. Direction to impose exemplary penalty upon perpetrators/polluters in consonance with the concept of "Polluter pays Principal" for every case of discharging toxic effluents into Barjola/Sarenga canal and extraction of ground water beyond respective sanctioned limit ;

K. Direct the Respondent Authorities to take all steps to ensure that the ecology of the said canal is restored ;



05 JUL 2023

L. Direct all highly polluting industries draining effluents into Barjola/Sarenga canal to use Zero Liquid Discharge (ZLD) technology ;

M. Issue an order in the nature of a mandamus to Constitute a high level committee to monitor installation of Effluent Treatment Plants and restoration of the canal and submit periodical reports to this Hon'ble Tribunal ;

N. Direct the Respondent Authorities to take all steps to ensure that the ecology of the Barjola/Sarenga canal is restored and quality, healthy quality of water is maintained ;

O. Issue an order in the nature of a mandamus to constitute a high level committee to monitor the restoration of Barjola/Sarenga canal and submit periodical reports to this Hon'ble Tribunal ;

And pass any such further order or orders as this Hon'ble Tribunal may deem fit proper and necessary upon considering the facts and circumstances of the case.



05 JUL 2023

VERIFICATION

I, Ankur Sharma son of Shri Ambooj Sharma, aged about 26 years, residing at 13/3, Dr. P.K. Banerjee Road, P.S. & District – Howrah, West Bengal, PIN – 711101 state that I am the Applicant of this Application. I do hereby verify the contents of paragraphs no. 1 to 19, and the rest are true to the best of my knowledge, and are my humble prayers before your Lordship and I have not suppressed any material facts herein.

Date: 05/07/2023

Ankur Sharma

Place: Howrah

Applicant

AFFIDAVIT

SL NO

166

DT.

5/7/23

I, Ankur Sharma son of Shri Ambooj Sharma, aged about 26 years, residing at 13/3, Dr. P.K. Banerjee Road, P.S. & District – Howrah, West Bengal, PIN – 711101 state that I am the Applicant of this Application and I am well conversant with the facts and circumstances of the instant Original Application and I am competent to swear and affirm this Affidavit. I do hereby verify the contents of paragraphs no. 1 to 19, and the rest are true to the best of my knowledge, and are my humble prayers before your Lordship and I have not suppressed any material facts herein.



Date: 05/07/2023

IN IDENTIFICATION OF ADVOCATE
SOLEMNLY AFFIRMED BEFORE

Place: Howrah

Swapna Das
SWAPNA DAS
 NOTARY GOVT. OF INDIA
 Regn. No. 13814/18
 Judges' Court, Howrah

Ankur Sharma

Applicant

Identified by me
Signed in my Pres

05 JUL 2023

Teeka Datta
 By
 P1704/2018

'33' 'P-1'



10-May-2023 at 3:22:46 PM

05 JUL 2023



-34 P-1

April 2023

Legend

- Sarenga Bridge
- Sarenga Post Office B.O



Shitala Mandir kamar Para

Ranu Medical Hall

Mondal Enterprise

Maruti Telecom

Arati Telecom

Sarenga Poler Bazar

Manorama Varieties

Sarenga Bridge

State Bank of India SARENGA

সত্যশচন্দ্র পাল বাসভবন

Bharat gas

Palpara Barowan Durga Mancha

Sarenga Post Office B.O

Mou ladies beauty parlour

Rahana

Taltala Maa Kali Temple

Brick Kiln

Google Earth



100 m

Image © 2023

NS 11/11/23



Ankur Sharma <adv.ankursharma9@gmail.com>

Re : Complaint against massive discharge of industrial effluents into the river Hooghly at Sarenga, Sankrail, Howrah, West Bengal by numerous industrial units through a canal..

Ankur Sharma <adv.ankursharma9@gmail.com>

Sat, Dec 5, 2020 at 10:41 AM

To: babulsupriyo@gmail.com, mscb.cpcb@nic.in, dg@nmcg.nic.in, psecy.env.wb@gmail.com, acsenwb@gmail.com, chairman@wbpcb.gov.in, ms@wbpcb.gov.in

To

Date: 05/12/2020

1. The Hon'ble Minister of State for Environment, Forest and Climate Change
Government of India
2. The Member Secretary
Central Pollution Control Board
3. The Director General
National Mission for Clean Ganga
4. The Principal Secretary
Dept. of Environment, Govt of West Bengal
5. The Chairman
West Bengal Pollution Control Board
6. The Member Secretary
West Bengal Pollution Control Board

Sir(s),

SUB: Complaint against massive discharge of industrial effluents into the river Hooghly at Sarenga, Sankrail, Howrah, West Bengal by numerous industrial units through a canal.

As a conscious citizen, I report to you that numerous Industrial units situated in Howrah are draining toxic lethal effluents and industrial wastes into the river Hooghly through a big 'Khaal'(Canal) which originates near Jalan Industrial Complex and drains into the river Hooghly's west bank at Sarenga, Howrah.

While traveling to Abada, Howrah on 01/12/2020 I noticed that a 'Khaal' (Canal) was carrying industrial effluents. A plain look at the canal made me somewhat sure that several industrial units are continuously dumping effluents into the canal due to which the canal's water has become oddly colored. I immediately rushed to the endpoint of the canal and found out that it drains straight into the river Hooghly at Sarenga, Sankrail, Howrah, to my utter shock and surprise I found out that those industrial effluents were being released into the river Hooghly without being treated. The quality of the water was so poor at the site that the effluents were visible to an extent of 1 kilometer in the river from the place where the canal met the river.

I also visited the place from where the canal originates and found out that it originates near Jalan Industrial Complex, and flows through numerous industrial units that dump their effluents into the said canal and ultimately to the river Hooghly thus, polluting it grossly. The canal passes through Jalan Industrial Complex, Sankrail Industrial Park, Poly Park amongst others. I also noticed and noted the names of some industrial units who may have been discharging effluents, the list is stated below:

- i) East India and RX MARINE Chemical International
- ii) Rupa & Co. Dyeing unit
- iii) Choudhary bitumen & allied products
- iv) Uma poly solution Pvt. Ltd
- v) M/s Plasto Mould Pvt. Ltd
- vi) Khaitan Winding Pvt. Ltd.
- vii) M/s Maa Bhagwati Metal Industry
- viii) Kedia pipes
- ix) Olympia Industry Ltd.
- X) Hind Silicate Pvt. Ltd.
- Xi) Jai Sree complex
- Xii) HR Steel Industry
- xiii) Pivich Politec Industries



05 JUL 2023

On one hand, the Central Government is spending crores of money on cleaning the rivers while on the other errant industries are dumping untreated toxic effluent into the rivers. The authorities have miserably failed in stopping the discharge of industrial effluents into the river as a result of which the water quality of the river Hooghly is deteriorating day by day. Some pictures of the canal are attached herewith for ready reference.

In view of the above, you are requested to cause an inspection at site and take immediate stern steps against the polluters aiming to bar such industrial units from discharging effluents into the said canal and the river Hooghly besides imposing hefty penalties upon them.

Thanking you,
Yours faithfully,

Ankur Sharma
13/3, Dr. P.K. Banerjee Road
Howrah - 711101
Mob: 9433883322

Attachments : As stated above.

4 attachments



Image 1.jpeg
196K



Image 2.jpeg
184K



Image 3.jpeg
159K



Image 4.png
313K



05 JUL 2023



Ankur Sharma <adv.ankursharma9@gmail.com>

Re : Complaint against massive discharge of industrial effluents into the river Hooghly at Sarenga, Sankrail, Howrah, West Bengal by numerous industrial units through a canal..

CPCB Board <public.complaint.as.cpcb@gmail.com>
 To: wbpcbnnet@wbpcb.gov.in, ms.wbpcb-wb@bangla.gov.in
 Cc: adv.ankursharma9@gmail.com

Thu, Dec 10, 2020 at 3:03 PM

Sir,

I am directed to forward a trailing complaint for investigation and necessary action, under intimation to this office, please.

Regards,

Public Complaint Cell
 MS Section
 CPCB, Delhi

----- Forwarded message -----

From: **AS AS** <as.cpcb.correspondence@gmail.com>

Date: Thu, Dec 10, 2020 at 1:28 PM

Subject: Fwd: Re : Complaint against massive discharge of industrial effluents into the river Hooghly at Sarenga, Sankrail, Howrah, West Bengal by numerous industrial units through a canal..

To: <public.complaint.as.cpcb@gmail.com>

West Bengal

----- Forwarded message -----

From: **Member Secretary CPCB** <mscb.cpcb@gov.in>

Date: Sun, Dec 6, 2020 at 8:23 AM

Subject: Fwd: Re : Complaint against massive discharge of industrial effluents into the river Hooghly at Sarenga, Sankrail, Howrah, West Bengal by numerous industrial units through a canal..

To: AS Complaints <as.cpcb.correspondence@gmail.com>

From: "adv.ankursharma9" <adv.ankursharma9@gmail.com>

To: babulsupriyo@gmail.com, "Member Secretary CPCB" <mscb.cpcb@nic.in>, "Rajiv Ranjan Mishra" <dg@nmcg.nic.in>, "psecy env wb" <psecy.env.wb@gmail.com>, acsenvwb@gmail.com, chairman@wbpcb.gov.in, ms@wbpcb.gov.in

Sent: Saturday, December 5, 2020 10:41:09 AM

Subject: Re : Complaint against massive discharge of industrial effluents into the river Hooghly at Sarenga, Sankrail, Howrah, West Bengal by numerous industrial units through a canal..

[Quoted text hidden]



4 attachments

05 JUL 2023



Image 1.jpeg
196K



Image 2.jpeg
184K



Image 3.jpeg
159K



Image 4.png
313K



05 JUL 2023



- 39 - \ P-4'

Ankur Sharma <adv.ankursharma9@gmail.com>

Re : Inaction on my complaint dated 05/12/2020 regarding discharge of toxic effluents in the river Hooghly at Sarenga, Howrah, West Bengal

Ankur Sharma <adv.ankursharma9@gmail.com>

Mon, Dec 21, 2020 at 9:29 AM

To: babulsupriyo@gmail.com, mscb.cpcb@nic.in, dg@nmcg.nic.in, psecy.env.wb@gmail.com, acsenwb@gmail.com, chairman@wbpcb.gov.in, ms@wbpcb.gov.in, ccb.cpcb@nic.in

Date: 21/12/2020

- To
1. The Hon'ble Minister of State for Environment, Forest and Climate Change
Government of India
 2. The Director General
National Mission for Clean Ganga
 3. The Chairman
Central Pollution Control Board
 4. The Member Secretary
Central Pollution Control Board
 5. The Principal Secretary
Dept. of Environment, Govt of West Bengal
 6. The Chairman
West Bengal Pollution Control Board
 7. The Member Secretary
West Bengal Pollution Control Board

Ref : Complaint against massive discharge of industrial effluents into the river Hooghly at Sarenga, Sankrail, Howrah, West Bengal by numerous industrial units through a canal.

My email dated 05/12/2020.

With reference to the above, I wish to state that it is a matter of deep regret that no stern actions/steps have been taken by the authorities so far. In this connection, I am attaching a copy of the email sent to your office which contains the details of my previous complaint. I would also like to request you to please take steps to ensure that water quality sensors through online continuous effluent monitoring system be made mandatory for all industries irrespective of their size and the water quality report obtained from the sensors should be made available publicly on the website/mobile app of the Environment Department, Government of West Bengal to allow environmental activists and the general public to view the live status of effluents discharged by moneyed industries this will ensure that all industries spread throughout the state of West Bengal will be under the public scanner.

If at all the above stated order be implemented, the rivers and water bodies will witness a drastic reduction in pollution, it will also ensure transparent and good governance. In spite of the previous complaint, thousands of errant factories are still dumping untreated toxic effluent into the rivers. The authorities have miserably failed in stopping the discharge of industrial effluents into the river as a result of which the water quality of the river Hooghly is deteriorating day by day.

In view of the above, you are requested to look into the matter and do the needful urgently.

Thanking you,
Yours faithfully,

Ankur Sharma
13/3, Dr. P.K. Banerjee Road
Howrah - 711101
Mob: 9433883322.



Complaint against discharge of industrial effluents into the river Hooghly at Sarenga, Sankrail, Howrah, West Bengal.pdf

05 JUL 2023

- 40 - P-5



Ankur Sharma <adv.ankursharma9@gmail.com>

Re : Inaction on my complaint dated 05/12/2020 regarding discharge of toxic effluents in the river Hooghly at Sarenga, Howrah, West Bengal

AS AS <as.cpcb.correspondence@gmail.com>

Tue, Dec 29, 2020 at 11:05 AM

To: wbpccnet@wbpcb.gov.in

Cc: adv.ankursharma9@gmail.com

Sir,

I am directed to forward a trailing complaint for investigation and necessary action, under intimation to this office, please.

Regards,

Public Complaint Cell

MS Section

CPCB, Delhi

----- Forwarded message -----

From: **Chairman CPCB** <ccb.cpcb@nic.in>

Date: Mon, Dec 21, 2020 at 2:20 PM

Subject: Fwd: Re : Inaction on my complaint dated 05/12/2020 regarding discharge of toxic effluents in the river Hooghly at Sarenga, Howrah, West Bengal

To: as cpcb correspondence <as.cpcb.correspondence@gmail.com>

From: "adv ankursharma9" <adv.ankursharma9@gmail.com>

To: babulsupriyo@gmail.com, "Member Secretary CPCB" <mccb.cpcb@nic.in>, "Rajiv Ranjan Mishra" <dg@nmcg.nic.in>, "psecy env wb" <psecy.env.wb@gmail.com>, acsenwb@gmail.com, chairman@wbpcb.gov.in, ms@wbpcb.gov.in, "Chairman CPCB" <ccb.cpcb@nic.in>

Sent: Monday, December 21, 2020 9:29:28 AM

Subject: Re : Inaction on my complaint dated 05/12/2020 regarding discharge of toxic effluents in the river Hooghly at Sarenga, Howrah, West Bengal

[Quoted text hidden]

--
Regards,

Public Complaint Cell

MS Section

CPCB, Delhi



Complaint against discharge of industrial effluents into the river Hooghly at Sarenga, Sankrail, Howrah, West Bengal.pdf
327K

05 JUL 2023

-41- 'P-6'

The Right to Information Act 2005

Application for obtaining information



From

Ankur Sharma

13/3 Dr. P.K Banerjee Road,

Howrah, PIN: 711101

To

The State Public Information Officer (Under the Right to Information Act, 2005)

West Bengal Pollution Control Board,

Paribesh Bhawan, 10A, LA- Block, Sector – III,

Bidhannagar, Kolkata, PIN: 700106

SUB: Application under the Right to Information Act, 2005.

Dear State Public Information Officer,

Under Section 6 of The Right to Information Act 2005, I need some information. The details of the information are as follows:

1.Details of the applicant:

Name: Ankur Sharma

Email: adv.ankursharma9@gmail.com

Address: 13/3 Dr. P.K Banerjee Road, Howrah PIN - 711101

Phone: 9433883322

2. Period to which the information relates: Latest

3. Details of Information sought:

Please provide the following information:

- a) Supply me the action taken report on my complaint vide email dated 05/12/2020 addressed to the Chairman, West Bengal Pollution Control Board and the Member Secretary, West Bengal Pollution Control Board with the subject "Complaint against massive discharge of industrial effluents into the river Hooghly at Sarenga, Şahkrail, Howrah, West Bengal by numerous industrial units through a canal". (A photocopy of the said complaint sent via email is attached herewith for ready reference).
- b) Please provide the photocopies of all proceedings/actions taken in this regard.

EW059699698IN IVR:698705969969
 SF SHYAMRAZAR MAIL SD <700004>
 Counter No:6,24/04/2021,15:07
 To:THE STATE PUB,W B P C BOARD
 PIN:700106, Bidhan Nagar IB Market
 From:ANKUR SHARMA,13/3 DR P K BAN
 Wt:20gms
 Amt:17.70(Cash)Tax:2.70
 <Track on www.indiapost.gov.in>



05 JUL 2023

4. Application fee details: Enclosed Application Fee of Rs. 10/-

5. Below Items are for your kind information and consideration:

- a. As per section 6(3) of the RTI Act 2005, In case, the requested information is held by another public authority, I request the SPIO to transfer the application or part of it within **FIVE** days and immediately inform me about such transfer.
- b. As per section 7(3) of the RTI Act 2005, In case, there are further fee required to provide the requested information, I request the SPIO to inform me of the additional fee amount along with the calculations made to arrive at the amount.
- c. As per section 7(8)(iii) and 7(3)(ii) of the RTI Act 2005, I request the SPIO to inform me of the particulars of First Appellate Authority.
- d. I State that the information sought does not fall within the restriction contained in section 8 and 9 of the Act and to the best of my knowledge pertains to your office.

6. Declaration:

I declare that I am a citizen of India

Yours faithfully,



Saturday, April 24th, 2021



05 JUL 2023



Ankur Sharma <adv.ankursharma9@gmail.com>

Re : Complaint against massive discharge of industrial effluents into the river Hooghly at Sarenga, Sankrail, Howrah, West Bengal by numerous industrial units through a canal..

Ankur Sharma <adv.ankursharma9@gmail.com>

Sat, Dec 5, 2020 at 10:41 AM

To: babulsupriyo@gmail.com, mscb.cpcb@nic.in, dg@nmcg.nic.in, psecy.env.wb@gmail.com, acsenwb@gmail.com, chairman@wbpcb.gov.in, ms@wbpcb.gov.in

To

Date: 05/12/2020

1. The Hon'ble Minister of State for Environment, Forest and Climate Change
Government of India
2. The Member Secretary
Central Pollution Control Board
3. The Director General
National Mission for Clean Ganga
4. The Principal Secretary
Dept. of Environment, Govt of West Bengal
5. The Chairman
West Bengal Pollution Control Board
6. The Member Secretary
West Bengal Pollution Control Board

Sir(s),

SUB: Complaint against massive discharge of industrial effluents into the river Hooghly at Sarenga, Sankrail, Howrah, West Bengal by numerous industrial units through a canal.

As a conscious citizen, I report to you that numerous Industrial units situated in Howrah are draining toxic lethal effluents and industrial wastes into the river Hooghly through a big 'Khaal'(Canal) which originates near Jalan Industrial Complex and drains into the river Hooghly's west bank at Sarenga, Howrah.

While traveling to Abada, Howrah on 01/12/2020 I noticed that a 'Khaal' (Canal) was carrying industrial effluents. A plain look at the canal made me somewhat sure that several industrial units are continuously dumping effluents into the canal due to which the canal's water has become oddly colored. I immediately rushed to the endpoint of the canal and found out that it drains straight into the river Hooghly at Sarenga, Sankrail, Howrah, to my utter shock and surprise I found out that those industrial effluents were being released into the river Hooghly without being treated. The quality of the water was so poor at the site that the effluents were visible to an extent of 1 kilometer in the river from the place where the canal met the river.

I also visited the place from where the canal originates and found out that it originates near Jalan Industrial Complex, and flows through numerous industrial units that dump their effluents into the said canal and ultimately to the river Hooghly thus, polluting it grossly. The canal passes through Jalan Industrial Complex, Sankrail Industrial Park, Poly Park amongst others. I also noticed and noted the names of some industrial units who may have been discharging effluents, the list is stated below:

- i) East India and RX MARINE Chemical International
- ii) Rupa & Co. Dyeing unit
- iii) Choudhary bitumen & allied products
- iv) Uma poly solution Pvt. Ltd
- v) M/s Plasto Mould Pvt. Ltd
- vi) Khaitan Winding Pvt. Ltd.
- vii) M/s Maa Bhagwati Metal Industry
- viii) Kedia pipes
- ix) Olympia Industry Ltd.
- X) Hind Silicate Pvt. Ltd.
- Xi) Jai Sree complex
- Xii) HR Steel Industry
- xiii) Piyush Politex Industries
- xiv) Amit Enterprises Pvt. Ltd.



05 JUL 2023

On one hand, the Central Government is spending crores of money on cleaning the rivers while on the other errant industries are dumping untreated toxic effluent into the rivers. The authorities have miserably failed in stopping the discharge

4/24/2021

Gmail - Re : Complaint against massive discharge of industrial effluents into the river Hooghly at Sarenga, Sankrail, Howrah, West B...

of industrial effluents into the river as a result of which the water quality of the river Hooghly is deteriorating day by day. -44-
Some pictures of the canal are attached herewith for ready reference.

In view of the above, you are requested to cause an inspection at site and take immediate stern steps against the polluters aiming to bar such industrial units from discharging effluents into the said canal and the river Hooghly besides imposing hefty penalties upon them.

Thanking you,
Yours faithfully,

Ankur Sharma
13/3, Dr. P.K. Banerjee Road
Howrah - 711101
Mob: 9433883322

Attachments : As stated above.

4 attachments



Image 1.jpeg
196K



Image 2.jpeg
184K



Image 3.jpeg
159K



Image 4.png
313K



05 JUL 2023

RTI MATTER : VERY URGENT



WEST BENGAL POLLUTION CONTROL BOARD

(Department of Environment, Government of West Bengal)
Paribesh Bhawan, 10A, Block - LA, Sector III, Bidhan Nagar, Kolkata - 700106
Ph.: (033) 2335-9088, Fax : (033) 2335-2813
Website : www.wbpcb.gov.in, e-mail: net.wbpcb-wb@bangla.gov.in

Memo No. : 1816 /1J-6/2021 (Part - VII)

Date : 16 /09/2021

To
Shri Ankur Sharma
13/3 Dr. P.K. Banerjee Road,
Howrah, PIN - 711101.

Sub : Information under the "Right to Information Act 2005".

Ref. : RTI Case No. 2686.

Sir,

With reference to the above, I am furnishing the relevant answer as sought for.

Sl. No.	Information sought for	Answer
a	Supply me the action taken report on my complaint vide email dated 05/12/2020 addressed to the Chairman, West Bengal Pollution Control Board and the Member Secretary, West Bengal Pollution Control Board with the subject "Complaint against massive discharge of industrial effluents into the river Hooghly at Sarenga, Sankrail, Howrah, West Bengal by numerous industrial units through a canal". (A photocopy of the said complaint sent vide email is attached herewith for ready reference).	In connection with the complaint action was taken against the following Seven nos. identified industries having discharge of trade effluent to River Hooghly at Sarenga : (i) M/s. Amit Enterprises Pvt. Ltd., Jalan Industrial Complex, Baniara, P.O.- Begri, P.S.- Domjur, Dist.- Howrah, PIN - 711411. (ii) M/s. Hindcon Chemicals Ltd., Jalan Industrial Complex, Baniara, P.O.- Begri, P.S.- Domjur, Dist.- Howrah, PIN - 711411. (iii) M/s. Maa Bhagwati Metal Industries, Jalan Industrial Complex, Baniara, P.O.- Begri, P.S.- Domjur, Dist.- Howrah, PIN - 711411. (iv) M/s. Khaitan Winding Wire Pvt. Ltd., Jalan Industrial Complex, Gate No.- 1, Argori, P.O.- Argori, P.S.- Sankrail, Dist.- Howrah, PIN - 711411. (v) M/s. Uma Poly Solutions Pvt. Ltd., Jalan Industrial Complex, Gate No.- 3, Baniara, P.O.- Begri, P.S.- Sankrail, Dist.- Howrah, PIN - 711411. (vi) M/s. Choudhary Bitumen & Allied Products Pvt. Ltd., Jalan Industrial Complex, Gate No.- 1, Biprannapara, P.O.- Begri, P.S.- Domjur, Dist.- Howrah, PIN - 711411. (vii) M/s. Rupa & Co. Ltd., Jalan Industrial Complex, Baniara, P.O.- Begri, P.S.- Domjur, Dist.- Howrah, PIN - 711411.
b	Please provide the photocopies of all proceedings/actions taken in this regard.	Please see Annexure.

Thanking you,

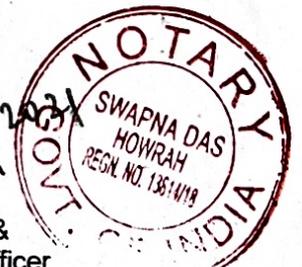
Yours faithfully,

16/9/2021

(ARUP GUCHAIT)

Public Relation Officer &
State Public Information Officer

(Under the Right to Information Act, 2005)



Enclosed : As stated.

05 JUL 2023



WEST BENGAL POLLUTION CONTROL BOARD
(Department of Environment, Govt. of West Bengal)
Paribesh Bhawan, Bldg. No. 10A, LA Block,
Sector-III, Bidhannagar, Kolkata-700 106
Tel: 2335-9088, 2335-7428, 2335-8211, 2335-8073, 2335-6731
Fax: (0091) (033) 2335-2813

Memo No. -PCB/HOW/85-2014

Date: /03/2021

DIRECTION

WHEREAS, M/s. Amit Enterprises Pvt. Ltd. [hereinafter referred to as the industry] located at Jalan Industrial Complex, Baniara, P.O-Begri, P.S-Domjur, Dist-Howrah, Pin-711 411 is engaged in manufacturing of alloy cast iron & stainless steel castings by using one no. Induction Furnace (3.5 MT/charge), one no. Ladle Heating Furnace (F.O fired), one no. Heat Treatment Furnace (F.O fired) & one no. Curing Oven (LPG fired).

AND WHEREAS, the industry was inspected by the official of the West Bengal Pollution Control Board (hereinafter referred to as the Board) on 28.01.2021 in connection with a complaint lodged by Shri Ankur Sharma against massive discharge of industrial effluent into the river Hooghly through a canal and following were observed:-

1. The fugitive emission was observed from the Induction Furnace area.
2. The unit does not possess Hazardous Waste Authorization of the State Board although it generates hazardous waste like empty paint containers & used oil of D.G.Set.

NOW THEREFORE, considering the above, M/s. Amit Enterprises Pvt. Ltd. located at Jalan Industrial Complex, Baniara, P.O-Begri, P.S-Domjur, Dist-Howrah, Pin-711 411 is hereby directed as follows:-

1. That, the industry shall always operate with efficient pollution control system for air emission standard to comply with the environmental norms.
2. That, the industry shall install electronic environmental information display board within 03 (three) months.
3. That, the industry shall obtain Hazardous Waste Authorization from the State Board.
4. That, the industry shall execute a Bank Guarantee (proforma enclosed) of Rs.5,00,000/- (Rupees five lakh) only valid for twelve (12) months within fifteen [15] days from the date of issuance of this direction in favour of the WEST BENGAL POLLUTION CONTROL BOARD (Corporation Bank IFSC Code CORP 0000663) as an assurance to comply with the above direction and submit the compliance report within 03(three) months.

The Environmental Engineer & In-charge, Howrah regional office of the Board is requested to is requested to keep vigil on the industry. If the industry is again found to be non-complying with the Board's direction, the Board will take strict regulatory action like forfeiture of BG, closure with disconnection of electricity of the industry.

This direction is issued in exercise of the powers conferred under the provision of Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act 1981, the Environment (Protection) Act, 1986 and Rules made thereunder after being approved by the Competent Authority.

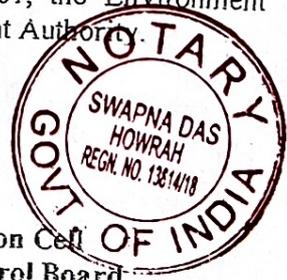
By Order,

Sd/-

Chief Engineer

Operation & Execution Cell

West Bengal Pollution Control Board

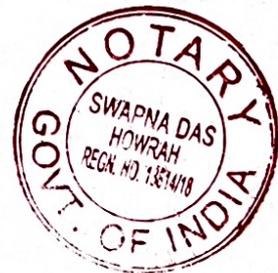


05 JUL 2023

Copy forwarded for information and necessary action to:

1. M/s. Amit Enterprises Pvt. Ltd. located at Jalan Industrial Complex, Baniara, P.O-Begri, P.S-Domjur, Dist-Howrah, Pin-711 411
 2. Shri Ankur Sharma, 13/3, Dr. P.K.Banerjee Road, Howrah-711101
 3. P.A. to the Chairman, WBPCB
 4. T.A. to the Member Secretary, WBPCB
 5. The Sr. Environmental Engineer, Planning Cell, WBPCB
 6. The Senior Law Officer, WBPCB
 7. The Environmental Engineer & In-charge, Howrah Regional Office, WBPCB - She is requested to submit a status of compliance of the above mentioned direction by the industry at least 3 months before the expiry of the BG.
 8. The Finance & Accounts Manager (A), WBPCB
 9. Technical Cell, WBPCB for updating the website
 10. The Environment Officer- Communication, WBPCB - for circulation through float file
- ✓ Guard file of O & E Cell


Chief Engineer
Operation and Execution Cell
West Bengal Pollution Control Board





Memo No.

-PCB/HOW/654-2000

Date: /03/2021

DIRECTION

WHEREAS, M/s. Hindcon Chemicals Ltd. [hereinafter referred to as the industry] located at **Jalan Industrial Complex, Baniara, P.O-Begri, P.S-Domjur, Dist-Howrah, Pin-711 411** is engaged in manufacturing of cement additives(liquid), cement additives(powder) and Sodium silicate. The unit has two nos. Boiler(coal fired) capacity-0.2 TPH each & two nos. Reverberatory furnace(coal fired) capacity-12 MT/charge provided with cyclone separators and common stack height of 30 m from G.L.

AND WHEREAS, the industry was inspected by the official of the **West Bengal Pollution Control Board** (hereinafter referred to as the Board) on 28.01.2021 in connection with a complaint lodged by Shri Ankur Sharma against massive discharge of industrial effluent into the river Hooghly ^{at Saranga} through a canal and following were observed:-

1. The unit has no environmental information display Board at the entrance, though it is displayed inside the unit.
2. The unit has valid Hazardous Waste Authorization of the State Board, which is valid upto 30.09.2024.
3. The unit has valid Consent to Operate of the State Board, which is valid upto 30.06.2023.
4. There is no generation of process effluent.

NOW THEREFORE, considering the above, **M/s. Hindcon Chemicals Ltd.** located at **Jalan Industrial Complex, Baniara, P.O-Begri, P.S-Domjur, Dist-Howrah, Pin-711 411** is hereby directed as follows:-

1. **That,** the industry shall always operate with efficient pollution control system for air emission standard to comply with the environmental norms.
2. **That,** the industry shall install electronic environmental information display board within 03 (three) months.

The Environmental Engineer & In-charge, Howrah regional office of the Board is requested to is requested to keep vigil on the industry. If the industry is again found to be non-complying with the Board's direction, the Board will take strict regulatory action like forfeiture of BG, closure with disconnection of electricity of the industry.

This direction is issued in exercise of the powers conferred under the provision of Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act 1981, the Environment (Protection) Act, 1986 and Rules made thereunder after being approved by the Competent Authority.

By Order,

Sd/-
Chief Engineer
Operation & Execution Cell
West Bengal Pollution Control Board



Page 1 of 2

05 JUL 2023

Copy forwarded for information and necessary action to:

1. M/s. Hindcon Chemicals Ltd. located at Jalan Industrial Complex, Baniara, P.O-Begri, P.S-Domjil, Dist-Howrah, Pin-711 411
2. Shri Ankur Sharma, 13/3, Dr. P.K.Banerjee Road, Howrah-711101
3. P.A. to the Chairman, WBPCB
4. T.A. to the Member Secretary, WBPCB
5. The Sr. Environmental Engineer, Planning Cell, WBPCB
6. The Senior Law Officer, WBPCB
7. The Environmental Engineer & In-charge, Howrah Regional Office, WBPCB - She is requested to submit a status of compliance of the above mentioned direction by the industry.
8. The Finance & Accounts Manager (A), WBPCB
9. Technical Cell, WBPCB for updating the website
10. The Environment Officer- Communication, WBPCB - for circulation through float file
11. Guard file of O & E Cell

Swamy
Chief Engineer
Operation and Execution Cell
West Bengal Pollution Control Board





Memo No.

-PCB/HOW/1064-2006

Date: /03/2021

DIRECTION

WHEREAS, M/s. Maa Bhagwati Metal Industries [hereinafter referred to as the industry] located at **Jalan Industrial Complex, Gate No.3, Baniara, P.O-Begri, P.S-Domjur, Dist-Howrah, Pin-711 302** is engaged in secondary lead smelting activity.

AND WHEREAS, the industry was inspected by the official of the **West Bengal Pollution Control Board** (hereinafter referred to as the Board) on 28.01.2021 in connection with a complaint lodged by Shri Ankur Sharma against massive discharge of industrial effluent into the river Hooghly at Sarenga through a canal and following were observed:-

1. The unit was not in operation and repairing work of secondary lead smelting furnace along with the APCD was in progress.
2. The unit has applied for renewal of Hazardous Waste Authorization before the State Board, which is under process. The last HWA was valid upto 30.09.2020.
3. The unit has valid Consent to Operate of the State Board, which is valid upto 31.08.2023.
4. There is no generation of process effluent.

AND WHEREAS, the State Board observed the similar situation on last inspection carried out on 16.01.2020 and violating the environmental norms.

NOW THEREFORE, considering the above, **M/s. Maa Bhagwati Metal Industries** located at **Jalan Industrial Complex, Gate No.3, Baniara, P.O-Begri, P.S-Domjur, Dist-Howrah, Pin-711 302** is hereby directed as follows:-

1. That, the industry shall always operate with efficient pollution control system for air emission and effluent discharge so as to comply with the environmental norms.
2. That, the industry shall online emission monitoring system within 03 (three) months.
3. That, the industry shall execute a **Bank Guarantee** (proforma enclosed) of **Rs.5,00,000/-** (Rupees five lakh) only valid for twelve (12) months within fifteen [15] days from the date of issuance of this direction in favour of the **WEST BENGAL POLLUTION CONTROL BOARD** (Corporation Bank IFSC Code **CORP 0000663**) as an assurance to comply with the above direction as well as environmental norms.

The Environmental Engineer & In-charge, Howrah regional office of the Board is requested to is requested to keep vigil on the industry. If the industry is again found to be non-complying with the Board's direction, the Board will take strict regulatory action like forfeiture of BG, closure with disconnection of electricity of the industry.

This direction is issued in exercise of the powers conferred under the provision of Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act 1981, the Environment (Protection) Act, 1986 and Rules made thereunder after being approved by the Competent Authority.

By Order,

Sd/-

Chief Engineer

Operation & Execution Cell

West Bengal Pollution Control Board



05 JUL 2023

-51-

Memo No. 204 (10) -PCB/HOW/1064-2006

Date: 08/03/2021

Copy forwarded for information and necessary action to:

1. M/s. Maa Bhagwati Metal Industries located at Jalan Industrial Complex, Gate No.3, Baniara, P.O-Begri, P.S-Domjur, Dist-Howrah, Pin-711 302
2. Shri Ankur Sharma, 13/3, Dr. P.K.Banerjee Road, Howrah-711101
3. P.A. to the Chairman, WBPCB
4. T.A. to the Member Secretary, WBPCB
5. The Sr. Environmental Engineer, Planning Cell, WBPCB
6. The Environmental Engineer & In-charge, Howrah Regional Office, WBPCB - She is requested to submit a status of compliance of the above mentioned direction by the industry at least 3 months before the expiry of the BG.
7. The Finance & Accounts Manager (A), WBPCB
8. Technical Cell, WBPCB for updating the website
9. The Environment Officer- Communication, WBPCB - for circulation through float file
10. Guard file of O & E Cell


Chief Engineer
Operation and Execution Cell
West Bengal Pollution Control Board



Page 2 of 2

05 JUL 2023



Memo No.

-PCB/HOW/107-2011

Date: /03/2021

CLOSURE ORDER WITH DISCONNECTION OF ELECTRICITY

WHEREAS, M/s. Khaitan Winding Wire Pvt. Ltd. [hereinafter referred to as the industry] located at **Jalan Industrial Complex, Gate No.1, Argori, P.O- Argori, P.S- Sankrail, Dist-Howrah, Pin-711 302** is engaged in manufacturing enamelled copper wire, Bare copper wire, copper strip & enamelled aluminum wire.

AND WHEREAS, the industry was inspected by the official of the **West Bengal Pollution Control Board** (hereinafter referred to as the Board) on 28.01.2021 in connection with a complaint lodged by Shri Ankur Sharma against massive discharge of industrial effluent into the river Hooghly ^{at Saranga} through a canal and following were observed:-

1. The Hazardous wastes (filtration residue of cooling oil emulsion) stored in cloth bags along with other non-hazardous wastes and sold out.
2. The unit does not possess Hazardous Waste Authorization of the State Board although it generates hazardous waste.
3. The State Board official observed earlier on 29.11.2019, turbid effluent was discharging, which was due to an accidental leakage in one of the cooling oil-emulsion lines. However, no discharge was noticed on 28.01.2021.

AND WHEREAS, the unit is operating without obtaining Hazardous Waste Authorization from the State Board and violating the environmental norms.

NOW THEREFORE, considering the gross violation of environmental norms, **M/s. Khaitan Winding Wire Pvt. Ltd.** located at **Jalan Industrial Complex, Gate No.1, Argori, P.O- Argori, P.S- Sankrail, Dist-Howrah, Pin-711 302** is hereby closed by the Board with immediate effect.

The electricity connection of the unit is ordered to be disconnected forthwith.

The Director (HR), WBSSEDCL is requested to take necessary steps for disconnection of electricity of the industry immediately.

The closure order will take immediate effect and the **Officer-in-Charge, Sankrail Police Station** is directed to execute the closure order against the aforementioned industry and submit a compliance report to the State Board within seven (07) days from the receipt of this order.

This direction has been issued to the **Officer-in-Charge, Sankrail Police Station** and the **Director (HR), WBSSEDCL** in conformity with the order of the Hon'ble High Court, Calcutta dated 21/08/1998 and 28/04/1999 respectively.

The **Environmental Engineer & In-charge, Howrah Regional Office, West Bengal Pollution Control Board** is requested to take necessary steps for proper execution of the closure order against the industry and also visit the industry involving the local police station and the Nodal Police Officer.



- 53 -

THIS direction is issued in exercise of the powers conferred under the provision of Section 31A of Air (Prevention & Control of Pollution) Act, 1974, Section 31A of Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and Rules made thereunder after being approved by the Competent Authority.

By Order,

Sd/-
Chief Engineer
Operation & Execution Cell
West Bengal Pollution Control Board

Memo No. 196(14)-PCB/HOW/107-2011

Date: 05/03/2021

Copy forwarded for information and necessary action to:

1. **M/s. Khaitan Winding Wire Pvt. Ltd.** located at Jalan Industrial Complex, Gate No.1, Argori, P.O- Argori, P.S- Sankrail, Dist-Howrah, Pin-711 302
2. P.S. to the Hon'ble MIC, Dept. of Environment, Govt. of W.B. Prani Sampad Bhavan, 5th Floor, LB-2, Sector-III, Bidhannagar, Kolkata-700 106
3. P.A to the Additional Chief Secretary, Dept. of Environment, Govt. of W.B., Prani Sampad Bhavan, 5th Floor, LB-2, Sector-III, Bidhannagar, Kolkata-700106
4. P.A. to Chairman, WBPCB
5. T.A. to Member Secretary, WBPCB
6. The Commissioner of Police, Howrah Police Commissionerate, Dist.- Howrah
7. The Director (HR), WBSEDCL, Bidyut Bhawan, Bidhannagar, Kolkata - 700 091
8. The Officer-in-Charge, Sankrail Police Station, Dist.- Howrah
9. The Senior Environmental Engineer, Planning Cell, WBPCB
10. The Senior Law Officer, WBPCB.
11. The Environmental Engineer & In-charge Howrah Regional Office, WBPCB
12. Technical Cell, WBPCB for updating the website.
13. Environment Officer- Communication, WBPCB - for circulation through float file.
14. Guard file of O & E Cell

Sd/-
Chief Engineer
Operation & Execution Cell
West Bengal Pollution Control Board





West Bengal Pollution Control Board
(Department of Environment, Government of West Bengal)
Paribesh Bhawan, Bldg. 10A, Block LA
Sector III, Bidhannagar, Kolkata 700 106
Tel: 2335-6730, 2335-9088/7428/8211/6731/0261/8861
Fax: (0091) (033) 2335-2813

Memo No.

-PCB/HOW/107-2011

Date: / 03 / 2021

SUSPENSION OF CLOSURE ORDER WITH RESTORATION OF ELECTRICITY

In due consideration of the appeal submitted by **M/s. Khaitan Winding Wire Pvt. Ltd.** [hereinafter referred to as the industry] located at **Jalan Industrial Complex, Gate No.1, Argori, P.O-Argori, P.S- Sankrail, Dist-Howrah, Pin-711 302** through the letter dated 12.03.2021 stating that they have applied Hazardous Waste Authorization application on 12.03.2021 and also placed order for installation of electronic environmental display board with M/s Webel Technology Ltd. and same will be completed within 3 months and also deposited the EC (Environmental Compensation) of amounting Rs.5,00,000/- (Rupees five lakh) on 17.03.2021 and requesting for suspension of closure order, the **West Bengal Pollution Control Board** (hereinafter shall be referred to as the Board) is hereby pleased to suspend the order for closure with disconnection of electricity issued against **M/s. Khaitan Winding Wire Pvt. Ltd.** located at **Jalan Industrial Complex, Gate No.1, Argori, P.O-Argori, P.S- Sankrail, Dist-Howrah, Pin-711 302** vide memo no. 196-PCB/HOW/107-2011 dated 05.03.2021 with the following conditions:-

1. That, the industry shall always operate with efficient pollution control system so as to comply with the environmental norms.
2. That, the industry shall comply the State Board's direction issued vide no. 235-PCB/HOW/107-2011 dated 16.03.2021 and submit the EG (Bank Guarantee) as imposed within the stipulated time.

The electricity connection of the industry is ordered to be restored with immediate effect.

The Director (HR), WBSEDCL, is requested to take necessary steps for restoration of electricity connection of the above mentioned industry immediately.

The Environmental Engineer & In-charge, Howrah Regional Office of the Board is requested to keep vigil on the industry. If the industry is again found to operate violating the environmental norms, the Board will be at liberty to take strict regulatory action against the industry.

This direction is issued in exercise of the powers conferred under the provision of Section 33A of Water (Prevention & Control of Pollution) Act, 1974, Section 31A of Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and Rules made thereunder after being approved by the Competent Authority.

By Order,

Sd/-

Chief Engineer

Operation & Execution Cell

West Bengal Pollution Control Board



05 JUL 2023

Memo No. 239(14)-PCB/HOW/107-2011

Date: 17/03/2021

Copy forwarded for information and necessary action to:

1. M/s. Khaitan Winding Wire Pvt. Ltd. located at Jalan Industrial Complex, Gate No.1, Argori, P.O- Argori, P.S- Sankrail, Dist-Howrah, Pin-711 302
2. P.S. to the Hon'ble MIC, Dept. of Environment, Govt. of W.B. Prani Sampad Bhavan, 5th Floor, LB-2, Sector-III, Bidhannagar, Kolkata-700 106
3. P.A to the Additional Chief Secretary, Dept. of Environment, Govt. of W.B., Prani Sampad Bhavan, 5th Floor, LB-2, Sector-III, Bidhannagar, Kolkata-700106
4. P.A. to Chairman, WBPCB
5. T.A. to Member Secretary, WBPCB
6. The Commissioner of Police, Howrah Police Commissionerate, Dist.- Howrah
7. The Director (HR), WBSEDCL, Bidyut Bhawan, Bidhannagar, Kolkata - 700 091
8. The Officer-in-Charge, Sankrail Police Station, Dist.- Howrah
9. The Senior Environmental Engineer, Planning Cell, WBPCB
10. The Senior Law Officer, WBPCB.
11. The Environmental Engineer & In-charge Howrah Regional Office, WBPCB
12. Technical Cell, WBPCB for updating the website.
13. Environment Officer- Communication, WBPCB - for circulation through float file.
14. Guard file of O & E Cell


Chief Engineer
Operation & Execution Cell
West Bengal Pollution Control Board



Page 2 of 2
05 JUL 2023



- 56 -

(Department of Environment, Govt. of West Bengal)
Paribesh Bhawan, Bldg. No. 10A, LA Block,
Sector-III, Bidhannagar, Kolkata-700 106
Tel: 2335-9088, 2335-7428, 2335-8211, 2335-8073, 2335-6731
Fax: (0091) (033) 2335-2813

Memo No. -PCB/HOW/120-2010

Date: /03/2021

DIRECTION

WHEREAS, M/s. Uma Poly Solutions Pvt. Ltd. [hereinafter referred to as the industry] located at **Jalan Industrial Complex, Gate No.3, Baniara, P.O-Begri, P.S-Domjur, Dist-Howrah, Pin-711 411** is engaged in metal surface treatment followed by powder coating.

AND WHEREAS, the industry was inspected by the official of the **West Bengal Pollution Control Board** (hereinafter referred to as the Board) on 29.12.2020 in connection with a complaint lodged by Shri Ankur Sharma against massive discharge of industrial effluent into the river Hooghly at Sarenga through a canal and following were observed:-

1. The ETP was found in dry condition. The ETP is being operated in batch process and the frequency is thrice a week.
2. Environmental information display board at the entrance of the unit was not properly updated.
3. Drying oven (LPG fired)- one no. & Baking chamber(LPG fired)-one no. are being operated without obtaining NOC & CFO from the State Board.

AND WHEREAS, the State Board observed the similar situation on last inspection carried out on 16.01.2020 and violating the environmental norms.

NOW THEREFORE, considering the above, **M/s. Uma Poly Solutions Pvt. Ltd.** located at **Jalan Industrial Complex, Gate No.3, Baniara, P.O-Begri, P.S-Domjur, Dist-Howrah, Pin-711 411** is hereby directed as follows:-

1. That, the industry shall always operate with efficient pollution control system for air emission and effluent discharge so as to comply with the environmental norms.
2. That, the industry shall install electronic environmental display board within 03 (three) months and update regularly.
3. That, the industry shall obtain CFE/CFO from the State Board for operation of Drying oven(LPG fired) & Baking chamber(LPG fired).
4. That, the industry shall submit an Environmental Compensation (EC) of Rs. 4,00,000/- (Rupees four lakh) only, within ten (10) days from the date of issuance of this direction, by Demand Draft in favour of **WEST BENGAL POLLUTION CONTROL BOARD** payable at Kolkata for non-compliance of environmental norms.
5. That, the industry shall execute a Bank Guarantee (proforma enclosed) of Rs.8,00,000/- (Rupees eight lakh) only valid for twelve (12) months within fifteen [15] days from the date of issuance of this direction in favour of the **WEST BENGAL POLLUTION CONTROL BOARD** (Co-operative Bank IFSC Code CORF 0000663) as an assurance to comply with the above direction as well as environmental norms.



Page 1 of 2

05 JUL 2023

The Environmental Engineer & In-charge, Howrah regional office of the Board is requested to keep vigil on the industry. If the industry is again found to be non-complying with the Board's direction, the Board will take strict regulatory action like forfeiture of BG, closure with disconnection of electricity of the industry.

This direction is issued in exercise of the powers conferred under the provision of Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act 1981, the Environment (Protection) Act, 1986 and Rules made thereunder after being approved by the Competent Authority.

By Order,

Sd/-
Chief Engineer
Operation & Execution Cell
West Bengal Pollution Control Board

Date: 08/03/2021

Memo No. 205 (10) -PCB/HOW/120-2010

Copy forwarded for information and necessary action to:

1. M/s. Uma Poly Solutions Pvt. Ltd. located at Jalan Industrial Complex, Gate No.3, Baniara, P.O.-Begri, P.S.-Domjur, Dist-Howrah, Pin-711 411
2. Shri Ankur Sharma, 13/3, Dr. P.K.Banerjee Road, Howrah-711101
3. P.A. to the Chairman, WBPCB
4. T.A. to the Member Secretary, WBPCB
5. The Sr. Environmental Engineer, Planning Cell, WBPCB
6. The Environmental Engineer & In-charge, Howrah Regional Office, WBPCB - She is requested to submit a status of compliance of the above mentioned direction by the industry at least 3 months before the expiry of the BG.
7. The Finance & Accounts Manager (A), WBPCB
8. Technical Cell, WBPCB for updating the website
9. The Environment Officer- Communication, WBPCB - for circulation through float file
10. Guard file of O & E Cell


Chief Engineer
Operation and Execution Cell
West Bengal Pollution Control Board



05 JUL 2023
Page 2 of 2



(Department of Environment, Govt. of West Bengal)
Paribesh Bhawan, Bldg. No. 10A, LA Block,
Sector-III, Bidhannagar, Kolkata-700 106
Tel: 2335-9088, 2335-7428, 2335-8211, 2335-8073, 2335-6731
Fax: (0091) (033) 2335-2813

Memo No. -PCB/HOW/47-2013

Date: /03/2021

CLOSURE ORDER WITH DISCONNECTION OF ELECTRICITY

WHEREAS, M/s. Choudhary Bitumen & Allied Products Pvt. Ltd. [hereinafter referred to as the industry] located at Jalan Industrial Complex,,Gate No.1, Biprannapara, P.O-Begri, P.S-Domjur, Dist-Howrah, Pin-711 411 is engaged in Bitumen processing.

AND WHEREAS, the industry was inspected by the official of the West Bengal Pollution Control Board (hereinafter referred to as the Board) on 28.01.2021 in connection with a complaint lodged by Shri Ankur Sharma against massive discharge of industrial effluent into the river Hooghly though a canal and following were observed:-

1. Dense black stack emission was noticed and fugitive emission also observed in work zone. The APCD installed for controlling emission is lying in defunct condition and was being bypassed.
2. Oily liquid were found in the unit's drain within its premises.
3. The unit does not possess Hazardous Waste Authorization of the State Board although it generates hazardous waste in the form of light & heavy condensates which is being disposed of through unauthorized vendor.

AND WHEREAS, the State Board observed the similar situation on last inspection carried out on 06.11.2020 and violating the environmental norms.The State Board issued show caused letter vide memo no.31/11-PCB/HOW/47-2013 dt. 13.11.2020.

NOW THEREFORE, considering the gross violation of environmental norms, M/s. Choudhary Bitumen & Allied Products Pvt. Ltd., located at Jalan Industrial Complex,,Gate No.1, Biprannapara, P.O-Begri, P.S-Domjur, Dist-Howrah, Pin-711 411 is hereby closed by the Board with immediate effect.

The electricity connection of the unit is ordered to be disconnected forthwith.

The Director (HR), WBSEDCL is requested to take necessary steps for disconnection of electricity of the industry immediately.

The closure order will take immediate effect and the Officer-in-Charge, Domjur Police Station is directed to execute the closure order against the aforementioned industry and submit a compliance report to the State Board within seven (07) days from the receipt of this order.

This direction has been issued to the Officer-in-Charge, Domjur Police Station and the Director (HR), WBSEDCL in conformity with the order of the Hon'ble High Court, Calcutta dated 21/08/1998 and 28/04/1999 respectively.

The Environmental Engineer & In-charge, Howrah Regional Office, West Bengal Pollution Control Board is requested to take necessary steps for proper execution of the closure order against the industry and also visit the industry involving the local police station and the Nodal Police Officer.



05 JUL 2023

- 59 -

Control of Pollution) Act, 1974, Section 31A of Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and Rules made thereunder after being approved by the Competent Authority.

By Order,

Sd/-
Chief Engineer
Operation & Execution Cell
West Bengal Pollution Control Board

Memo No. 182(14)-PCB/HOW/47-2013

Date: 04/03/2021

Copy forwarded for information and necessary action to:

1. M/s. Choudhary Bitumen & Allied Products Pvt. Ltd. located at Jalan Industrial Complex,, Gate No.1, Biprannapara, P.O-Begri, P.S-Domjur, Dist-Howrah, Pin-711 411
2. P.S. to the Hon'ble MIC, Dept. of Environment, Govt. of W.B. Prani Sampad Bhavan, 5th Floor, LB-2, Sector-III, Bidhannagar, Kolkata-700 106
3. P.A to the Additional Chief Secretary, Dept. of Environment, Govt. of W.B., Prani Sampad Bhavan, 5th Floor, LB-2, Sector-III, Bidhannagar, Kolkata-700106
4. P.A. to Chairman, WBPCB
5. T.A. to Member Secretary, WBPCB
6. The Commissioner of Police, Howrah Police Commissionerate, Dist.- Howrah
7. The Director (HR), WBSEDCL, Bidyut Bhawan, Bidhannagar, Kolkata - 700 091
8. The Officer-in-Charge, Domjur Police Station, Dist.- Howrah
9. The Senior Environmental Engineer, Planning Cell, WBPCB
10. The Senior Law Officer, WBPCB.
11. The Environmental Engineer & In-charge Howrah Regional Office, WBPCB
12. Technical Cell, WBPCB for updating the website.
13. Environment Officer- Communication, WBPCB - for circulation through float file.
14. Guard file of O & E Cell

[Signature]
Chief Engineer
Operation & Execution Cell
West Bengal Pollution Control Board



05 JUL 2023
Page 2 of 2



WEST BENGAL POLLUTION CONTROL BOARD
(Department of Environment, Govt. of West Bengal)
Paribesh Bhawan, Bldg. No. 10A, LA Block,
Sector-III, Bidhannagar, Kolkata-700 106
Tel: 2335-9088, 2335-7428, 2335-8211, 2335-8073, 2335-6731
Fax: (0091) (033) 2335-2813

Memo No. -PCB/HOW/481-2000

Date: /03/2021

DIRECTION

WHEREAS, M/s. Rupa & Co. Ltd. [hereinafter referred to as the industry] located at **Jalan Industrial Complex, Baniara, P.O-Begri, P.S-Domjur, Dist-Howrah, Pin-711 411** is engaged in dyeing & bleaching of fabric & yarn.

AND WHEREAS, the industry was inspected by the official of the **West Bengal Pollution Control Board** (hereinafter referred to as the Board) on 29.12.2020 in connection with a complaint lodged by Shri Ankur Sharma against massive discharge of industrial effluent into the river Hooghly through a canal and following were observed:-

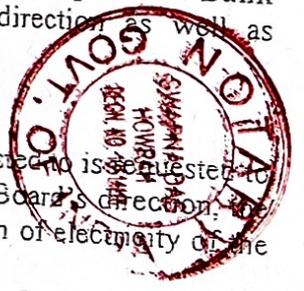
1. Black emission from stack of old 8 TPH Boiler (husk/coal fired) & 15 Lac kcal/hr Thermic Fluid Heater (husk fired).
2. Unauthorized outlets were observed along the periphery of the unit premises.
3. The black D.G.sets (125 KVA & 380 KVA) are still exists which is banned as per current policy.

AND WHEREAS, the State Board observed the similar situation on last inspection carried out on 16.01.2020 and violating the environmental norms.

NOW THEREFORE, considering the above, M/s. Rupa & Co. Ltd. located at **Jalan Industrial Complex, Baniara, P.O-Begri, P.S-Domjur, Dist-Howrah, Pin-711 411** is hereby directed as follows:-

1. That, the industry shall always operate with efficient pollution control system for air emission and effluent discharge so as to comply with the environmental norms.
2. That, the industry shall install online emission monitoring system within 03 (three) months.
3. That, the industry shall install online effluent monitoring system within 03 (three) months.
4. That, the industry shall remove black D.G.Set(125 KVA & 380 KVA) immediately.
5. That, the industry shall submit an **Environmental Compensation (EC)** of **Rs. 5,00,000/-** (Rupees five lakh) only, within ten (10) days from the date of issuance of this direction, by Demand Draft in favour of **WEST BENGAL POLLUTION CONTROL BOARD** payable at Kolkata for non-compliance of environmental norms.
6. That, the industry shall execute a **Bank Guarantee** (proforma enclosed) of **Rs.10,00,000/-** (Rupees ten lakh) only valid for twelve (12) months within fifteen [15] days from the date of issuance of this direction in favour of the **WEST BENGAL POLLUTION CONTROL BOARD** (Corporation Bank IFSC Code **CORP 0000663**) as an assurance to comply with the above direction as well as environmental norms.

The Environmental Engineer & In-charge, Howrah regional office of the Board is requested to keep vigil on the industry. If the industry is again found to be non-complying with the Board's direction, the Board will take strict regulatory action like forfeiture of BG, closure with disconnection of electricity of the industry.



Page 1 of 2
05 JUL 2023

This direction is issued in exercise of the powers conferred under the provision of Water (Prevention Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act 1981, the Environment (Protection) Act, 1986 and Rules made thereunder after being approved by the Competent Authority.

By Order,

Sd/-
Chief Engineer
Operation & Execution Cell
West Bengal Pollution Control Board

Memo No. 186(10)-PCB/HOW/481-2000

Date: 04/03/2021

Copy forwarded for information and necessary action to:

1. M/s. Rupa & Co. Ltd. located at Jalan Industrial Complex, Baniara, P.O-Begri, P.S-Domjur, Dist-Howrah, Pin-711 411
2. Shri Ankur Sharma, 13/3, Dr. P.K.Banerjee Road, Howrah-711101
3. P.A. to the Chairman, WBPCB
4. T.A. to the Member Secretary, WBPCB
5. The Sr. Environmental Engineer, Planning Cell, WBPCB
6. The Environmental Engineer & In-charge, Howrah Regional Office, WBPCB - She is requested to submit a status of compliance of the above mentioned direction by the industry at least 3 months before the expiry of the BG.
7. The Finance & Accounts Manager (A), WBPCB
8. Technical Cell, WBPCB for updating the website
9. The Environment Officer- Communication, WBPCB - for circulation through float file
10. Guard file of O & E Cell.

[Signature]
Chief Engineer
Operation and Execution Cell
West Bengal Pollution Control Board





26-Apr-2023 at 12:00:27 PM
Nalpur 711310
WB
India
Sankrail



26-Apr-2023 at 2:36:16 PM
Nalpur 711310
WB
India
Sankrail

NOTARY
SWAPNA DAS
HOWRAH
REG. NO. 2814/16
05 JUL 2023

26-Apr-2023 at 2:36:22 PM
Nalpur 711310
WB
India
Sankrail

- 63 -



26-Apr-2023 at 2:37:01 PM
Nalpur 711310
WB
India
Sankrail



GOVT. OF INDIA
NOTARY
SWAPNA DAS
HOWRAH
REG. NO. 1361418

05 JUL 2023



-64- 'P-9'

Ankur Sharma <adv.ankursharma9@gmail.com>

RE : Massive discharge of industrial effluents into the river Hooghly at Sarenga, Sankrail, Howrah, West Bengal by numerous industrial units through Sarenga canal.

Ankur Sharma <adv.ankursharma9@gmail.com>

Fri, Apr 28, 2023 at 11:06 AM

To: mos.akc@gov.in, mscb.cpcb@nic.in, dg@nmcg.nic.in, acsenvwb@gmail.com, chrnm.wbpcb-wb@bangla.gov.in, ms.wbpcb-wb@bangla.gov.in

To

1. The Hon'ble Minister of State for Environment, Forest and Climate Change
Government of India
2. The Member Secretary
Central Pollution Control Board
3. The Director General
National Mission for Clean Ganga
4. The Principal Secretary
Dept. of Environment, Govt of West Bengal
5. The Chairman
West Bengal Pollution Control Board
6. The Member Secretary
West Bengal Pollution Control Board

Sir(s),

Sub : Massive discharge of industrial effluents into the river Hooghly at Sarenga, Sankrail, Howrah, West Bengal by numerous industrial units through Sarenga canal.

&

My emails dated 05.12.2020 and 21.12.2020.

I am deeply pained to encroach upon little of your precious time to bring the following to your kind attention :

1. On 01.12.2020 while travelling to Abada, Howrah I noticed that a 'Khaal' (Canal) carrying industrial effluents was draining out effluents straight into the river Hooghly at Sarenga, Sankrail, Howrah.
2. I brought the matter to the notice of your office vide my email dated 05.12.2020 (copy attached for ready reference) and a reminder email dated 21.12.2020, I also provided names of a few polluting industries responsible for the menace in my first email. The West Bengal Pollution Control Board upon perusing contents of said email inspected various industries located at Jalan Industrial Complex and accordingly certain directions were issued to some companies.
3. After elapse of about 2 years I had an occasion to pass along a concrete bridge constructed over said canal near Abada Railway Station, Ghoraghat and noticed that the water quality of said canal has deteriorated further (some photographs are attached herewith for your perusal).
4. Staunch acrid smell was coming out from the canal. The said canal was filled with various types of industrial effluents including those discharged from galvanizing units, dyeing and bleaching units, foundry units etc.
5. It transpired from the scene at site that hundreds of industries have indulged in polluting the river Hooghly by way of dumping industrial effluent through Sarenga Canal.
6. It also transpires that majority of the industries located at Jalan Industrial Complex have either not installed ETPs or have defunct ETPs.

You are therefore requested to take necessary steps against the polluters aiming to bar such industrial units from discharging effluents into the said canal and the river Hooghly besides imposing hefty penalties upon them.

The West Bengal Pollution Control Board may kindly be pleased to collect water samples near the concrete bridge over said Sarenga canal at Ghoraghat, Abada to ascertain the level and nature of pollutants present in the said canal besides issuing a common direction/circular to all industrial units located at Jalan Industrial Complex, Sankrail Industrial Park



2023

Thanking you,
Yours faithfully,

Ankur Sharma
13/3, Dr. P.K. Banerjee Road
Howrah - 711101
Mob: 9433883322

Attachments : As stated above.

cc :

The Hon'ble Minister for Environment, Forest and Climate Change
Government of India

- for kind information and necessary steps.

6 attachments



Image Abada 3.jpeg
293K



Image Abada 2.jpeg
259K



Image Abada 4.jpeg
271K

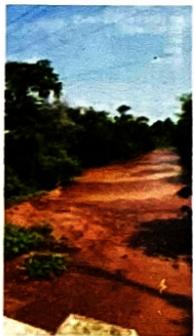


Image Abada.jpeg
204K

 **Complaint against discharge of industrial effluents into the river Hooghly at Sarenga, Sankrail, Howrah, West Bengal.pdf**
327K

 **Email dated 21.12.2020.pdf**
75K



05 / 05 / 2023